

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
Criminal Appeal (D.B.) No. 953 of 2019**

Md. Shahid Appellant
Versus
The State of Jharkhand Respondent

**CORAM : HON'BLE MR. JUSTICE H. C. MISHRA
: HON'BLE MR. JUSTICE RAJESH KUMAR**

For the Appellant : Mr. Lalit Yadav, Advocate.
For the respondent-State : A.P.P.

The matter was taken up through Video Conferencing. Learned counsels for the parties had no objection with it and submitted that the audio and video qualities are good.

I.A. No. 485 of 2021.

05/ 25.03.2021 At the request of learned counsel for the appellant, put up this interlocutory application after four weeks.

(H. C. Mishra, J.)

(Rajesh Kumar, J.)